

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 163 of 2020**

**IN THE MATTER OF:**

**Amarjeet Singh Keer**

**...Appellant**

**Versus**

**Keer Ventures Pvt. Ltd. & Ors.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Sanjay R Hegde, Sr. Advocate with Mr. Aditya Manubarwala, Mr. Pranjal Kishore and Mr. Sahil Mahajan, Advocates.**

**For Respondent: Mr. Dhruva Gandhi, Mr. Shyam Kapadia and Mr. Ashvini Kumar, Advocates for R- 1 to R-4.  
Mr. Amol Sinha and Mr. Neel Gala, Advocate for R-2  
Mr. Sourav Roy, Mr. Prabudh Singh and Mr. Kaushal Sharma, Advocates for R-7.  
Mr. Mr. Kunal Chheda, Advocate for R-8  
Mr. Krishnendu Dutta, Mr. Rahul Kochar and Mr. Rohit, Advocates.**

**ORDER**  
**(Virtual Mode)**

**22.12.2020** Mr. Kunal Chheda, Advocate for Respondent No. 8 informs this Tribunal that he is appearing for Respondent No. 8 and he will be filing his Vakalatnama on behalf of the Respondent No. 8. Further the Learned counsel for Respondent No. 8 seeks time to file 'Notes of Written-Submissions' on or before 08.01.2021.

The Learned Counsel for Respondent No. 8 is required to serve copy of the 'Notes of Written-Submissions' of R-8 to the Learned Counsel for the Appellant as well as the Learned Counsel for the Respondents well in advance before the next date of hearing.

The Learned Counsel for Respondent No.8 informs this Tribunal that he is not filing the 'Reply/Response' of R-8 and the same is hereby recorded.

The Registry is directed to List the matter on **13<sup>th</sup> January, 2021.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

R N/nn/